IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1896 of 2012

Dipak Kumar Sanwaria … Petitioner
Versus
The Central Bureau of Investigation, CBI & Ors.
… Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Debarsi Mondal, Advocate
For the C.B.I. : Mr. Rohit Sinha, Advocate
For the Respondents : Mr. Anoop Kr. Mehta, Advocate

Order No.05 Dated- 14.09.2020

Heard the parties through video conferencing.

Perusal of the record reveals that on 24.08.2020, learned counsel for the petitioner prayed for time and prayer for time was allowed as the last chance.

Learned counsel for the petitioner prays for time.

Prayer for time is allowed subject to deposit of Rs. 1,000/- by the petitioner with the Jharkhand State Legal Services Authority within two weeks from the date of this order, failing which this case will stand dismissed without reference to bench.

List this appeal eight weeks after the lockdown period is over, the proof of deposit of Rs. 1,000/- by the petitioner with the Jharkhand State Legal Services Authority is filed within two weeks from the date of this order.

(Anil Kumar Choudhary, J.)

Gunjan-